(d) what steps are being taken to ensure that minimum damage is caused to agricultural during such calamities in future

Written Answers

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) According to reports received from the Government of Maharashtra, crops in an area of 2.20 lakh ha. were affected in the Vidarbha region due to floods during the south-west Monsoon, 1994.

- 'b) and (c) Government of Maharashtra had submitted two Memoranda seeking Central assistance to the tune of Rs. 945.00 crores for relief and rehabilitation measures in the areas affected by floods in the State. Under the existing scheme, the State Government undertakes relief and rehabilitation measures using the corpus of the Calamity Relief Fund (CRF). The entire Central share of CRF amounting to Rs. 33.00 crores for the year 1994-95 was released in advance during 1993-94.
- (d) The subject of flood control is a State subject. The State Government has implemented 18 major, 48 medium and 517 minor irrigation projects which also contribute to checking flood damage to Agriculture and other sectors.

### Negative aspects of the rehabilitation Council of India Act, 1992

# \*155. DR. BAPU KALDATE SHRIMATI KAMLA SINHA:

Will the Minister of WELFARE be pleased to state:

- l£(a) whether the non-Governmental organisations have, in a memorandum submitted to Government, pointed out negative aspects of the Rehabilitation Council of India Act, 1992 pleading the suspension of the implementation of the Act being contrary to the interests of the handicapped;
  - (b) if so, what are the details thereof; and
- (c) what is the reaction of Government with regard thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

- (b) The main points raised in the Memorandum submitted by the NGOs are as follows:
- (i) Article 2 of the RCI Act: Categories of ll c disabilities are not adequately covered.

(ii) Article 3(3): The composition of the Council needs change in order to include established professionals in the field as well as to give adequate representation to the NGOs

to Questions

- (iii) Article 11 and 18: Established and reputed universities should be left out of the purview of the RCI Act to encourage academic higher education in rehabilitation.
- (iv) Article 13: Prescribing rehabilitation qualifications for professionals should be repealed to avoid centralisation and bureaucratisation
- (c) The issues were earlier considered in detail with the representatives of the NGOs. At this stage, any amendment of the Act is not under consideration. However, Government is open to consider the provisions of the Act, if in its implementation, difficulties arise without affecting the qaulity of Rehabilitation Services for welfare of the handicapped.

#### Status of Women in South Asia

- \*156 SHRI GOVINDRAO ADIK: Will the of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government's attention has been drawn to a news item captioned "Women status low in South Asia" which appeared in the Times of India dated 31st August, 1994;
- (b) if so, the details thereof and the reaction of Government thereon?

THE MINISTER OF HUMAN RESOUR-CE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) A Statement is laid on the table of the House.

#### Statement

Status oj women in South Asia

The news item refers to a World Bank publication entitled "A New Agenda for Women's Health and Nutrition", published in August, 1994. This publication is a general study focussing on the health and nutrition related deprevations faced by women and girl children in developing countries including India. It suggests that gender sensitive policies should be adopted and women's health services strengthened, along with efforts to redress

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" socio-economic inequities, and to overcomecultural barriers through education to promote positive health behaviour.

Written Answers

In so far as it relates to India, Government is conscious of the problems relating to the low status of women, and gender discriminations. Government seeks to address these issues through appropriate legislation, gender sensitive programmes in health and nutrition, gender disaggregated monitoring of important programmes in the social sector, awareness generation, community mobilisation, gender sensitisation of enforcement agencies, special focus on the girl child (including a< clescnt girls) in all social sectors, and efforts to enhance the economic status of women through training and employment programmes. The; ICDS programme with a special focus on pregnant and lactating mothers and the girl child the Child Survival and Safe Motherhood programme with special focus on women in the reproductive age and children; the Mahila Swasthya Sangh Programme with its accent on mobilisation of women in the villages around health issues: the National Plan of Action for the Girl Child providing for the survival, protection and development of girl child; the adolescent girl scheme providing for the nutrition, health, non-formal education and skill improvement needs of adolescent girls; the special reservations for women in poverty alleviation programmes; the STEP, NORAD; IRDP and DWCRA programmes for women; the Rashtriya Mahila Kosh and the Mahila Smriddhi Yojana are amongst the initiatives of the Government in this regard.

## Pro-Vice-Chancellor of Jamia Millia University

♦157. SHRI CHIMANBHAI MEHTA SHRI G.G. SWELL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what is the latest situation with regard to the service performance of the Pro-Vice-Chancellor of Jamia Millia University:
- (b) whether the Pro-Vice-Chancellor is allowed to perform his regular duty in the University;
- (c) what steps have been taken by Government to ensure that the Pro-Vice-Chancellor is allowed to perform his duty in a regular manner:

- (c) whether Government failed in giving protection to the rights and obligations of the Pro-Vice-Chancellor; and
  - (e) if so, the reasons therefor?

THE MINISTER OF HUMAN RESOUR-DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) While there is no advice/ request either from the Vice-Chancellor or any other university authority to the Pro-Vice-Chancellor (PVC) to the effect' that he should not function from the University, he is continuing to function from his residence. All papers, documents and communications requiring his attention are being sent to him there. The PVC has not made any request for protection to work from within the Campus JMI is an autonomous organisation and its Act. Statutes and Ordinances do not envisage issue of any directive by the Government of India to the University relating to its functioning.

(d) and (e) Do not arise.

## विल्ली गॉल्फ क्लब

\*150. श्री महोरवर सिंह : क्या शहरी विकास मंत्री दिल्ली गॉल्फ क्लब को दी गई भूमि के पट्ट के संबंध में 18 मार्च, 1994 की राज्य सभा में तारांकित प्रश्न 283 के दिये गये उत्तर को देखेंगे और यह बताने की क्या करेंगे कि :

- (क) क्या गॉल्फ क्लब ने भवन उप-नियमों कं जनसार निर्मित क्षेत्र के लिए प्रति एकड 39 ताख तमये के 5 प्रतिकृत की दूर से 2.08 एकड क्षेत्र के लिए 1 जनवरी, 1991 से वार्षिक भूमि किरावा जमा कर दिया है,
- (स) क्या गॉल्फ क्लब ने 176.92 एकह हरित क्षेत्र के लिए 1 हजार रुपये प्रीत एकड की दर से । जनवरी, 1991 से लाइसेंस शुल्क का भुगतान कर दिया है ? और
- (ग) यदि उपर्युक्त भाग (क) और (ख) के उत्तर 'नहीं' में हैं', तो विलम्ब के क्या करण हैं और अब तक क्लब के विरुद्ध च्या कार्यवाही की गई हैं ?

# शहरी विकास मंत्री (श्रीमती शीला कॉल)

- (क) बी. हाँ।
- (ख) बी. हाँ।
- (ग) भाग (क) तथा (ख) के उत्तर को वर्त हुए परन ही नहीं उठता।